DR. K. N. KATJU: I may inform hon. Members that there are constant meetings here at Delhi which are attended by the States representatives, representatives of the Finance Department, States Ministry and all appropriate Ministries concerned and the utmost effort is made to reach an agreed solution. We are proceeding thus in this matter.

Mysore Education Reforms Committee

- \*47. SHRI BASAPPA SHETTY: Will the Minister for Education be pleased to state:
- (a) whether the report of Education Reforms Committee of the Mysore State has been brought to the notice of the Central Government; and
- (b) if the answer to part (a) be in the affirmative, what is the nature of help extended by the Government of India to the Mysore Government to implement the recommendations of the Committee?

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): (a) and (b). The Government have learned of this Report but no communication in this regard has been received from the Government of Mysore for the consideration of the Government of India.

SHRI BASAPPA SHETTY: Have they not asked for certain aid from the Centre in this matter?

SHRI K. D. MALAVIYA: I have said that we have not received any report.

SHRI BASAPPA SHETTY: Is it true that the best educationists like Dr. Radhakrishnan and others have contributed to and helped in the preparation of the scheme?

Mr. CHAIRMAN: May be or may not be.

SHRI K. D. MALAVIYA: I have read this in the papers.

SHRI BASAPPA SHETTY: May I know the estimated cost of the scheme?

SHRI K. D. MALAVIYA: I cannot say anything about it.

Shri BASAPPA SHETTY: As it is the first scheme of its kind on educational reforms proposed to be introduced in one of the States in India and in view of the deficit Budget of the Mysore Government, will the Central Government consider the question of the desirability of giving necessary financial aid and trying the scheme as an experimental measure?

Shri K. D. MALAVIYA: I suggest to the hon. Member to make a move so far as this is concerned in his own State.

SHRI BASAPPA SHETTY; If the Mysore Government moves in the matter, will the Central Government help?

MR. CHAIRMAN: Hypothetical.

SHRI T. V. KAMALASWAMY: Is it elementary, secondary or higher education?

(No answer.)

MR. CHAIRMAN: Next question.

DISCIPLINARY ACTION AGAINST I.C.S. AND OTHER OFFICERS

- \*48. Shri H. C. MATHUR: Will the Minister for Home Affairs be pleased to state:
- (a) whether any disciplinary or other action was taken by Government against any of the I.C.S., I.A.S., and I.P.S. officers since 15th August 1947;
- (b) who among those officers are under suspension; and
- (c) whether any of these officers remained under suspension for over 3 years?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR):
(a) Yes.

- (b) The following five officers are under suspension:—
  - (i) Shri S. Y. Krishnaswamy, I.C.S.
  - (ii) Shri S. A. Venkataraman, I.C.S.
  - (iii) Shri M. D. Ebenezer, I.P.S.
  - (iv) Shri P. S. Vishwanathan, I.P.S.
  - (v) Shri A. Kandaswamy, I.P.S. (c) No.

SHRI H. C. MATHUR: What is the usual time taken in these enquiries?

SHRI B. N. DATAR: The usual time is between one year and eighteen months.

SHRI H. C. MATHUR: You have only a few cases; you can tell us what may be termed an average time taken usually in these enquiries?

SHRI B. N. DATAR: The usual time is less than three years, it is about one year to eighteen months.

SHRI H. C. MATHUR: May I know if there was a case of Mr. Kapoor Singh, I.C.S., Punjab, who was under suspension for more than five years?

DR. K. N. KATJU: I think orders have been passed—if I am not mistaken—on that case. One officer has been recently dismissed, and I think that is the case.

SHRI H. C. MATHUR: How long was this officer under suspension? Was it not for more than three years?

DR. K. N. KATJU: May have been, but the difficulty I may tell the hon. Member is this. First of all there is the preliminary enquiry, and that may take time. It all depends upon the nature of the allegations. Then there

is the departmental enquiry. Then, as hon. Members will recollect, under the Constitution, before any final orders are passed, the Public Service Commission has to be consulted; and the Public Service Commission think naturally that it is of importance and they want to go into the papers—all the members of the Commission—and their recommendation is received. When all that procedure has been gone through, then the final order is passed.

Shri H. C. MATHUR: Sir, my question is quite definite. May I know whether Mr. Kapoor Singh was under suspension for more than four years.

DR. K. N. KATJU: I would like to have notice of that precise question.

Shri H. C. MATHUR: But that question is already covered by what I have asked in the main question—whether any of these officers remained under suspension for over 3 years? So the question is already there. And here there are only less than some ten officers' cases and if information could not be collected about those officers, then it is a matter for real regret. Am I to understand that because of the procedure which was just referred to by the hon. Minister, these enquiries invariably take more than three years?

DR. K. N. KATJU: No, not at all.

SHRI H. C. MATHUR: Because you have to go through all this procedure.

DR. K. N. KATJU: Probably I did not make myself understood. I say it all depends upon case and case. Some enquiries may require a longer time, some others may require a shorter time. I am trying to hasten the enquiries as much as I can; and I am also taking it up with the Public Service Commission so that they may let us have their opinion with the utmost despatch. It is a matter of importance both to the Government and to the

SHRI H. C. MATHUR: Do Government realise that this delayed action has a very demoralising effect on the public life, and may I know if any steps are being taken to have expeditious disposal and quick action?

DR. K. N. KATJU: I realise it fully -more fully than even my hon, friend -that it will have that effect and that it is an important aspect of the question.

PROF. G. RANGA: It is unfortunate that an impression is being created, or is created, that the chief villain of the piece for this delay is the Union Public Service Commission. I hope that that is not the intention of the hon. Minister.

Dr. K. N. KATJU: Not at all. Please hear me. I have only said that we have to send the file to the Public Service Commission, and I cannot dictate to them that they must send their opinion to me by such and such date. They take their time; but I am taking it up informally with them to let us have their opinion with despatch. There is no such thing they are the villain of the piecenothing like that.

SHRI K. S. HEGDE: May I know when final orders on the case regarding Shri S. A. Venkataraman, I.C.S. are expected?

DR. K. N. KATJU: Pardon?

MR. CHAIRMAN: When is the final order expected on the case of Shri S. A. Venkataraman.

Dr. K. N. KATJU: The file is with the Public Service Commission and as soon as we receive their advice final orders will be passed.

SHRI K. S. HEGDE: To shut out all public gossip, is it not desirable to have early orders passed matter?

(No answer.)

Shri TAJAMUL HUSAIN: Do Government know if any I.C.S. officer has been reinstated after investigation, enquiry etc. and if so, have Government paid him his pay during the period of his suspension?

DR. K. N. KATJU: I require notice of the question.

MR. CHAIRMAN: Mr. Rahmath-Ullah?

SHRI TAJAMUL HUSAIN: Supposing the officer has been under suspension for.....

MR. CHAIRMAN: Mr. Rahmath-Ullah is not present. Then Question No. 45 Shri Imbichibava.

REFUND OF LICENCE FEE OF THE Bidi MANUFACTURERS

\*45. SHRI E. K. IMBICHIBAVA: Will the Minister for Finance be pleased to state:

- (a) whether the licence fees collected from bidi manufacturers in 1951 have all been refunded as later decided by Government; and
- (b) if the answer to part (a) be in the negative, in how many cases refund has not yet been made; and what are the reasons for not making refund in those cases?

9 A.M.

THE DEPUTY MINISTER FOR FIN-ANCE (SHRI A. C. GUHA): (a) and (b). There were in all 32,019 cases of refund involving an aggregate claim of Rs. 14,58,311. Of these, refunds have been paid in all but, 2,158 cases valued at Rs. 88,485, by the 1st June Since that date, a further 1,100 1953. refund orders or so have been issued so that the outstanding refunds at present are approximately 1,000 involving an amount of Rs. 43,000 in all.

The main reasons for the delay the settlement of the outstanding refunds are-

(1) the whereabouts of quite a number of the licensees are known; and